

Directorates of Industries of the States and Union Territories and, thereafter, the Governments concerned should be reimbursed by the Ministry of Industrial Development Internal Trade.

(xiii) In order to check any misuse of the subsidy, it would be necessary for these Directorates of Industries to carry out periodical checks to ensure that the raw materials and the finished products in respect of which the subsidy had been given, were actually used for the purpose by a system of scrutinising of consumption of the raw materials and the output of the finished products.

(xiv) The proposed scheme of transport subsidy should be implemented for a period of five years.

#### SCHEME FOR CONVERSION OF JAIPUR-SAWAI MADHOPUR LINE

22. SHRI K.C. PANDA :

SHRI K. SUNDARAM :

Will the Minister of RAILWAYS/रेल मंत्री be pleased to state :

(a) whether it is a fact that Government have under consideration a scheme to convert the Jaipur-Sawai Madhopur meter-gauge line into broad-gauge and to lay a new railway track between Dholpur and Gangapur cities; and

(b) if so, the time by when the scheme is likely to be implemented ?

THE MINISTER OF RAILWAYS/रेल मंत्री (SHRI K. HANUMANTHAIYA):

(a) No.

(b) Does not arise.

23. [Transferred to the 2nd June, 1971]

#### REPORT ON THEIN DAM PROJECT

24. SARDAR GURCHARAN SINGH TOHRA : Will the Minister of IRRIGATION AND POWER/सिंचाई और विद्युत मंत्री be pleased to state:

(a) when the Thein Dam Project report was submitted to the Union Government by the Government of Punjab;

(b) whether the Union Government have since examined the report; if so, what are the details thereof; and

(c) if the answer to part (b) above be in the negative, the reasons for delay in examining the report ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/सिंचाई और विद्युत मंत्रालय में उपमंत्री (SHRI BAIJNATH KUREEL) :

(a) The Thein Dam Project Report was originally received in the Central Water and Power Commission in 1964. This was examined and comments were sent to the Punjab Government. As a result of these comments, the Project Report was reframed by Punjab and was received in Central Water and Power Commission in May, 1969.

(b) Yes, Sir. The Scheme has been examined technically but its Inter-State aspects such as settlement of oustees, sharing of cost and benefits amongst the participating States etc., are being considered.

(c) Does not arise.

#### IRRIGATION PROJECTS FOR KERALA

25. SHRI B. V. ABDULLA KOYA:

Will The Minister of IRRIGATION AND POWER/सिंचाई और विद्युत मंत्री be pleased to state :

(a) the number of irrigation projects which have been sanctioned by the Central Government for the State of Kerala during the last 3 years (year-wise);

(b) the amount of aid which has been given to Kerala for this purpose during the same period for each project;

(c) whether the work on each project is going on as per schedule; and

(d) if the answer to part (c) above be in the negative, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/सिंचाई और विद्युत मंत्रालय में उपमंत्री (SHRI BAIJ NATH KUREEL) : (a) During the last three years the Chitturpuzla irrigation scheme (Part B) was approved by the Planning Commission in December, 1968.

(b) Funds for irrigation projects have to be provided by the States from within their overall plan ceilings, as Irrigation is a State subject.